

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P-64/2007 & 66/2008
CA- 660/2014
CA-829/2014
IA.76/2016
IA.299/2017
IA.300/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 2nd August, 2017, 10.30 A.M

Name of the Company		Sree Mohan Jatia & Ors -Versus- Jatia Cotton Mills Ltd & Ors	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. R. Mitra Advocate
Payal Saha Advocate
Ajay De Advocate
} Petitioner in CP-66/08.
Intervenor in CP 64/07.

Ayaz De
2/08/17.

1. Ratnesh Rai, Adv
2. Anunoy Basu, Adv

} Petitioner in C.P. 64/2007
and R-3, 4 and 5 in C.P. 66/2008

[Signature]
2/8/17

1. D.N. Sharma, Adv
Rajiv Muellick, Adv

] for R-4 in CP 4/2013

[Signature]
2/8

1. Mr. Pramit Mr. Ray, Sr. Adv
Mr. Aditya Kanadia, Adv
Mr. S. Senokar, Adv
Mr. A. Das Adv

] for R 3 in CP 4/2013

[Signature]
2/8/17

02-08-2017 – CP-64/2007 & CP 66/2008 – CA 660/2014 – CA – 829/2014 – IA – 76/2016 – IA – 299/2017 – IA – 300/2017 – Sree Mohan Jatia & Ors. Vs. Jatia Coton Mills Ltd. & Ors.

O R D E R

The Ld. Lawyer on behalf of the petitioner(s) as well as on behalf of respondent No. 3 are present in CP No. 64/2007.

The Ld. Lawyer on behalf of the petitioner(s) as well as the Ld. Lawyer on behalf of Respondent Nos. 3,4 and 5 in CP No. 66/2008 are present.

The Ld. Lawyer on behalf of Respondents in case CP No. 64/2007 and CP No. 66/2008 had filed one application in CP 04/2013 for hearing all the three matters together. The said application has since been dismissed by an order dated 11-07-2017. Hence, they will prefer an appeal before the NCLAT and for the said reason prayed for adjournment.

Heard; the prayer is allowed.

sd.

MANORAMA KUMARI
MEMBER(J)